BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No.168/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th September 2017, 10.30 A.M.

Name of the Company Under Section		M/s. Naresh Kumar & Company Pvt.LtdVersus- Kalyanpur Cements Ltd. 9 I.B.C		
1.		DRA KIMAR) for Res KCL	Swendsa Kus
2	SACHIN	Kumar John		Sachen Kenar
3.	ARUN GV	PTA, FEA	on tel-aft 20	A2-25-7
4,	SANJOY C Adu	MATTER JEE,	Advisor to 129	
5.		12 Notes,	Cofforde Debty	
6.	K- H	Janes ASo	T fo	itim
	*		Pet	itim p
			1.	13(9/17
			P. T.O.	340

ORDER

Ld. Pr. CA for RP as well as Ld. Counsel for the petitioner and the respondents are present.

Ld. Pr. CA for RP has filed the progress report. It appears from page 7 of the report that RP has charged fees for the month of August 2017 Rs. 4,25,000/- plus taxes whereas he has charged Rs. 1,75,000/- lump sum thereafter (September, 2017). No reason has been given for increase the lump sum monthly fees for the month of August, 2017. Hence it requires clarification. So RP is directed to present in Court on the next date of hearing. Further directed that CoC should decide over the matter why August, 2017 fee's is about 3 times of the Sept, 2017 fees.

List the matter on 04/10/2017.

(Jinan K.R.)

Member (J)

(Vijai Pratap Singh)

Member (J)